

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Yes, the Hon'ble National Green Tribunal (NGT), New Delhi has issued directions regarding compilation of inventory of dairy farms and gaushalas to, *inter alia*, local bodies and State Pollution Control Boards (SPCB) *vide* orders dated 08.07.2019 and 24.01.2020 in Original Application No. 46/2018, titled 'Nuggehalli Jayasimha Vs. Government of NCT of Delhi'.

NGT *vide* order dated 08.07.2019 directed the local bodies in all the States/UTs to file inventory of dairies in their respective jurisdiction so that SPCBs can compile such information and furnish to Central Pollution Control Board (CPCB). Further, *vide* order dated 24.01.2020, private operators, including cooperative societies or other entities, not falling within the jurisdiction of local bodies have also been directed to furnish the requisite information to the SPCBs.

(c) and (d) Hon'ble NGT *vide* the above orders has also directed SPCBs to perform their statutory obligations under the various Acts for enforcing environmental norms by dairy activities with a view to protect the environment and public health. Further, CPCB has been directed to undertake a study in the matter and lay down appropriate guidelines for management and monitoring of environmental norms by the dairies throughout India.

CPCB has constituted an Expert Group, comprising of members from National Dairy Research Institute (NDRI), Karnal, Indian Institute of Technology (IIT), Delhi and CPCB to lay down the guidelines for management and monitoring of environmental norms in dairies. The Expert Group has formulated the 'Guidelines for Environmental Management of Dairy Farms and Gaushalas'. Finalization of the same based on specific directions of NGT is in process.

Status of afforestation in country

2451. DR. SONAL MANSINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the status of afforestation in the country, State-wise;
- (b) the details of afforestation and deforestation in the country during the last five years, State-wise;

(c) the status of issue of permission to tribals and dwellers of forests on the basis of Forest Rights Act;

(d) whether some State Government's decision to award land rights to encroachers, affects forests in any way; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) To increase and improve the forest and tree cover in the country, the Ministry of Environment, Forest and Climate Change (MoEF&CC) has taken several initiatives. These include Centrally Sponsored Schemes, such as National Afforestation Programme, National Mission for Green India and Development of Wildlife Habitats. Compensatory Afforestation Fund Rules, 2018 also contain provisions for taking up assisted natural regeneration, artificial regeneration and silvicultural operations in forest, which contribute to increase in forest cover. Afforestation and tree planting activities, including in non-forest areas, are also taken up under various programme/funding sources of other Ministries of Government of India such as, Mahatma Gandhi National Rural Employment Guarantee Scheme, Pradhan Mantri Krishi Sinchayee Yojana, Sub-Mission on Agroforestry under National Mission for Sustainable Agriculture, National Bamboo Mission and under the schemes/plans of States and Union Territories and also by corporate bodies, public institutions, civil societies/NGOs public sector undertakings, etc. The plantation done by different agencies and under different schemes is compiled under Twenty Point Programme every year. The afforestation status for the last five years State-wise is given in the Statement-II (See below).

Deforestation may be caused due to various factors which might include over exploitation, overgrazing, urbanization etc. State-wise extent of deforestation *per se* is not assessed by the MoEF&CC. The Ministry grants permission for non-forest use of forest land which would also involve felling of trees, etc. The State/UT-wise forest area diverted for non-forest use for the last five years is given in the Statement-II (*See* below).

(c) to (e) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Right) Act, 2006 is an Act to recognize and vest forest rights and occupation

in forest land on forest dwelling Scheduled Tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded.

As per the information received from Ministry of Tribal Affairs (MoTA), 42,40,134 claims have been filed and 19,69,461 titles have been distributed till 30.09.2019. MoTA has further informed that no information has been received from any State regarding giving forest rights to encroachers nor has any complaint been received in this regard.

Statement-I

State/UT wise afforestation status

Sl. No.	State/UT	Afforestation (area in Ha.)				
		2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
1.	Andhra Pradesh	208591	133618	274635	229409	312186
2.	Arunachal Pradesh	42	8	NR	NR	1614
3.	Assam	NR	NR	NR	NR	NR
4.	Bihar	92956	41419	43279	35114	21446
5.	Chhattisgarh	86211	133531	98697	26037	81644
6.	Goa	346	21	38	15	24
7.	Gujarat	191118	150822	168733	177148	31712
8.	Haryana	35798	30643	25474	17000	15639
9.	Himachal Pradesh	20728	11449	10052	9200	23406
10.	Jammu and Kashmir	8454	10863	7307	11371	NR
11.	Jharkhand	7296	NR	21005	22729	15490
12.	Karnataka	52805	69093	61686	62108	41596
13.	Kerala	3700	1117	46695	1923	1222
14.	Madhya Pradesh	7499	7994	99197	NR	NR
15.	Maharashtra	91413	55793	42100	37393	206615

1	2	3	4	5	6	7
16.	Manipur	11547	2855	12247	6442	5281
17.	Meghalaya	1991	3186	NR	2743	780
18.	Mizoram	NR	NR	4050	4020	4407
19.	Nagaland	NR	NR	NR	NR	612
20.	Odisha	198891	170808	401452	382364	73994
21.	Punjab	2769	2934	5469	6845	NR
22.	Rajasthan	70423	70893	66815	43873	34798
23.	Sikkim	4095	1325	3376	365	41
24.	Tamil Nadu	70235	45129	39790	33147	40882
25.	Telangana	80446	236598	438059	489673	453325
26.	Tripura	16403	2339	4070	4858	8112
27.	Uttarakhand	17268	17846	18251	21397	20713
28.	Uttar Pradesh	57907	165867	92128	51513	NR
29.	West Bengal	6396	12169	2722	10653	NR
30.	Andaman and Nicobar Islands	1184	1300	1125	713	3896
31.	Chandigarh	126	167	178	176	180
32.	Dadra and Nagar Haveli	220	225	220	200	21
33.	Daman and Diu	11	NR	10	15	NR
34.	Delhi	1468	1498	1299	NR	NR
35.	Lakshadweep	NR	NR	NR	NR	NR
36.	Puducherry	75	86	250	63	52
TOTAL		1348412	1381596	1990409	1688507	1399688

NR: Not Reported.

Statement-II*State/UT-wise forest area diverted for non-forest use for the last five years*

Sl. No.	State/UT	Total Land Diverted (in Ha.) 2014-15 to 2018-19
1	2	3
1.	Andaman and Nicobar Islands	20.23
2.	Andhra Pradesh	3852.86
3.	Arunachal Pradesh	722.74
4.	Assam	1.00
5.	Bihar	1248.31
6.	Chandigarh	40.25
7.	Chhattisgarh	4677.80
8.	Dadra and Nagar Haveli	5.41
9.	Daman and Diu	0.00
10.	Delhi	0.00
11.	Goa	43.68
12.	Gujarat	2362.12
13.	Haryana	1665.39
14.	Himachal Pradesh	1453.39
15.	Jammu and Kashmir	0.00
16.	Jharkhand	2681.49
17.	Karnataka	1084.62
18.	Kerala	16.74
19.	Lakshadweep	0.00
20.	Madhya Pradesh	11824.01
21.	Maharashtra	5782.26
22.	Manipur	565.40
23.	Meghalaya	142.93

1	2	3
24.	Mizoram	74.73
25.	Nagaland	0.00
26.	Odisha	10974.17
27.	Puducherry	0.00
28.	Punjab	1790.03
29.	Rajasthan	4860.99
30.	Sikkim	25.29
31.	Tamil Nadu	577.13
32.	Telangana	9787.10
33.	Tripura	109.09
34.	Uttar Pradesh	733.69
35.	Uttarakhand	1706.39
36.	West Bengal	312.08
	TOTAL	69141.32

Adoption of biodegradable plastic

2452. SHRI JOSE K. MANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether apart from asking e-commerce companies to reduce single use plastic, steps like Extended Producer Responsibility (EPR), being used to motivate companies to recover and recycle their packaging waste will be proposed;

(b) whether any data has been collected on the adoption of biodegradable plastic by different sectors; and

(c) the measures being taken to incentivise plastic free packaging by companies?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) The Government has notified Plastic Waste Management Rules, 2016. The rules mandate the producers to work out modalities for a waste collection system based on the principle of Extended Producers